

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF LEGAL AFFAIRS**

LOK SABHA

**UNSTARRED QUESTION NO. 3401
TO BE ANSWERED ON FRIDAY, THE 17TH DECEMBER, 2021**

Constitution of 21st Law Commission

3401. ADV. ADOOR PRAKASH

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the term of 21st Law Commission has expired, if so, the details thereof;
- (b) whether the Union Cabinet has approved the formation of the 22nd Law Commission, if so, the details thereof;
- (c) the reasons for delay in the formation of 22nd Law Commission; and
- (d) the details of reports of the Department Related to Parliamentary Standing Committee on Personnel, Public Grievances and Law and Justice which are still pending for examination of the Law Commission of India?

ANSWER

**MINISTER OF LAW AND JUSTICE
(SHRI KIREN RIJJU)**

- (a): Yes, Sir. The term of 21st Law Commission of India ended on the 31st August, 2018.
- (b) & (c): The Cabinet has approved for the constitution of 22nd Law Commission of India for a term of three years *w.e.f.* 21st February, 2020 with the composition as detailed below:
- (i) a full-time Chairperson;
 - (ii) four full-time Members (including Member-Secretary);
 - (iii) Secretary, Department of Legal Affairs as ex officio Member;
 - (iv) Secretary, Legislative Department as ex officio Member; and
 - (v) not more than five part-time Members.

The appointment of Chairperson, Full-time and Part-time Members is envisaged for the formation of the 22nd Law Commission of India.

- (d) The 21st Law Commission of India, on a reference from the Legislative Department examined the issues for holding simultaneous elections to the Lok Sabha and the State Legislative Assemblies as contained in the 79th report of the Department-Related Parliamentary Standing Committee on Personnel, Public Grievances and Law and Justice. A draft report has been placed in the public domain (on the Website of the Law Commission) for wider discussion.
